

Case No. 473/2018
FIR No. 71/2018
PS Khyala
State Vs. Gurvinder Singh @ Shunty & others

27.08.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020 and order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi.

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.
None for the accused persons.

Matter is at the stage of P.E.

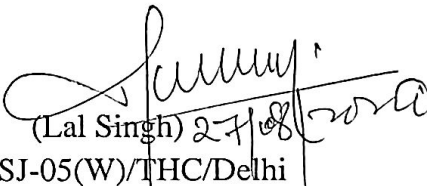
Perusal of the file shows that all the accused persons are on bail in this case, however, they are absent today.

Due to present pandemic situation as well as in the interest of justice, no adverse order is being passed against all the accused persons, who were on bail, for their non joining the proceedings through VC only for today.

As per order bearing no. 26/DHC/2020 dt. 30.07.2020 of the Hon'ble High Court of Delhi, evidence shall be recorded only in ex-parte and uncontested matters, where the same is required to be tendered by way of affidavit.

In view of the above, the matter is adjourned for 26.10.2020.

Put up on 26.10.2020 for P.E.


(Lal Singh) 27/8/2020
ASJ-05(W)/THC/Delhi
27.08.2020(P)

Case No. 489/2019
FIR No. 107/2019
PS Ranjit Nagar
State Vs. Chander Prakash Verma

27.08.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020 and order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi.

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.
None for the accused.

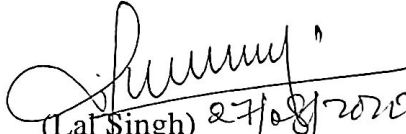
Matter is at the stage of P.E.

Perusal of the file shows that accused was in J.C. before the lockdown.

As per order bearing no. 26/DHC/2020 dt. 30.07.2020 of the Hon'ble High Court of Delhi, evidence shall be recorded only in ex-parte and uncontested matters, where the same is required to be tendered by way of affidavit.

In view of the above, the matter is adjourned for 26.10.2020.

Put up on 26.10.2020 for P.E.


(Lal Singh) 27/08/2020
ASJ-05(W)/THC/Delhi
27.08.2020(P)

FIR No. 323/2014
PS Mundka
U/s 302/363/201 IPC
State Vs. Rajesh Yadav
27.08.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.
Sh.V.P.Katiyar, Ld. Counsel for the applicant/accused through VC.

This application u/s 439 Cr.P.C. as filed on behalf of the applicant/accused for grant of interim bail, is listed today for consideration.

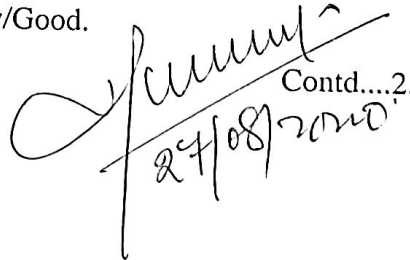
Fresh report dt. 27.08.2020 is received on behalf of Insp. Bishamber Dayal, PS Mundka, wherein it is mentioned that the applicant/accused Rajesh Yadav was arrested on 17.03.2017 in this case and no PO proceedings were initiated against the applicant/accused Rajesh Yadav before his arrest in this case.

Detailed reply of the present application has already been filed by Insp. Bishamber Dayal on 21.08.2020 alongwith previous involvement report.

In the reply dt. 21.08.2020 of Insp. Bishamber Dayal, it is mentioned that as per record of SCRB, Delhi, the applicant/accused is not found involved in any other criminal case except the present case.

In the previous involvement report also, the applicant/accused is shown to be involved in the present case only.

Conduct report dt. 20.08.2020 qua the applicant/accused has been received from the Supdt. Central Jail no.4, Tihar, Delhi and it is mentioned in the report that as per record, accused Rajesh Yadav is in custody in this case from 21.03.2017 to till date and as per record, his conduct in the jail is satisfactory/Good.


Contd....2.
27/08/2020

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Perusal of the file shows that in this case, the charge u/s 302/201 IPC has been framed against the applicant/accused.

Ld. Counsel for the applicant/accused submits that the applicant/accused is not involved in any other case except the present case. He also submits that the case of the applicant/accused falls under the criteria dt. 18.05.2020 of the HPC guidelines.

In view of the above reports of Supdt. Central Jail no.4, Tihar, Delhi as well as Insp. Bishamber Dayal, the present case of the applicant/accused is covered under the HPC guidelines dt. 18.05.2020.

As such the present application for grant of interim bail deserved to be allowed.

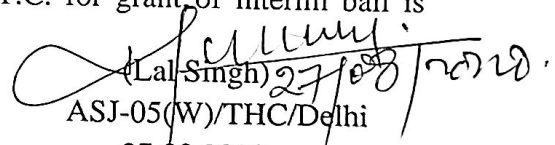
Accordingly, the applicant/accused is admitted to interim bail for a period of 45 days from the date of his release subject to furnishing Personal bail bond for a sum of Rs. 50,000/- (Rupees fifty thousand only) with one surety in the like amount, to the satisfaction of concerned Jail Supdt.

The applicant/accused shall not make any attempt to influence or pressurize the witnesses and shall also not come into contact with any of the witnesses during the period of his interim bail.

The applicant/accused shall surrender before the concerned Jail Supdt. on expiry of period of interim bail.

Copy of this order be sent to the concerned Jail Supdt.

The application u/s 439 Cr.P.C. for grant of interim bail is accordingly disposed of.


(Lal Singh) 27/08/2020
ASJ-05(W)/THC/Delhi
27.08.2020(P)

FIR No. 140/2019
PS Punjabi Bagh
U/s 392/397/34 IPC
State Vs. Ashish Pandey

27.08.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.
Sh.Sachin Dev Sharma, Ld. Counsel for the applicant/accused through VC.

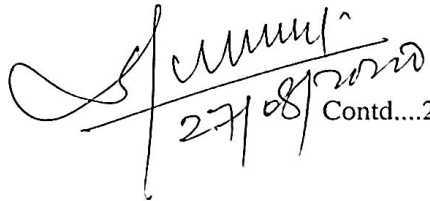
This application u/s 439 Cr.P.C. as filed on behalf of the applicant/accused for grant of interim bail, is listed today for consideration.

Ld. Counsel for the applicant/accused submits that the present application has been filed on behalf of the applicant/accused for grant of interim bail as the applicant/accused has to appear in 10th semester of LLB examination to be held from 04.09.2020 to 08.09.2020.

Alongwith the application, copies of examination session 2019-20 as well as examination programme of LLB 10th semester and other relevant documents have been annexed.

Reply/verification report of above documents of the applicant/accused has been received on behalf of SI Deepak Sharma PS Punjabi Bagh alongwith verified documents.

As per reply/verification report of SI Deepak Sharma, the roll number and date sheet of the applicant/accused Ashish Pandey has been verified from Choudhary Charan Singh University, Meerut and they stated that the applicant Ashish Pandey is a student of Translam college of law, Meerut, U.P. and they verified the date sheet also.


27/08/2020 Contd....2.

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At this stage, ld. Counsel for the applicant/accused further submits that the applicant/accused has to appear in 10th semester of LLB examination from 04.09.2020 to 08.09.2020. He further submits that the applicant/accused also needs some time to prepare for examination and hence, the applicant/accused may be released few days earlier from the actual schedule of examination.

Alongwith the application, copies of orders dt. 07.05.2019 and 22.11.2019 have also been annexed vide which the applicant/accused was granted interim bails for appearing in LLB 8th & 9th Semester examinations respectively.

In view of the above, the present application of the applicant/accused deserves to be allowed.

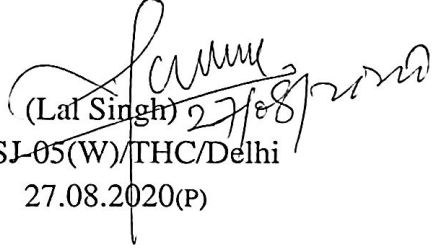
Accordingly, the applicant/accused is admitted to interim bail w.e.f. 01.09.2020 to 09.09.2020, subject to furnishing Personal bail bond for a sum of Rs. 50,000/- (Rupees fifty thousand only) with one surety in the like amount, to the satisfaction of concerned Jail Supdt.

The applicant/accused shall not make any attempt to influence or pressurize the witnesses and shall also not come into contact with any of the witnesses during the period of his interim bail.

The applicant/accused shall surrender before the concerned Jail Supdt. on expiry of period of interim bail.

Copy of this order be sent to the concerned Jail Supdt.

The application u/s 439 Cr.P.C. for grant of interim bail is accordingly disposed of.


(Lal Singh) 27/08/2020
ASJ-05(W)/THC/Delhi
27.08.2020(P)

FIR No. 389/2019
PS Punjabi Bagh
U/s 302 IPC & 25/27 Arms Act
State Vs. Mohd. Ikram @ Arif

27.08.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.
Sh.Ashutosh Bhardwaj, Ld. Counsel for the
applicant/accused through VC.
Sh. Javed Alvi, Id. Counsel for the complainant through
VC.

This application has been filed on behalf of the
applicant/accused for extension of interim bail.

Reply to the above application has been received on behalf
of Insp. Pankaj Kumar, PS Punjabi Bagh.

Ld. Counsel for the applicant/accused submits that the
applicant/accused was granted interim bail on 18.07.2020, whereas he
was released from jail in pursuance to order dt. 18.07.2020 on
07.08.2020.

Ld. Counsel for the applicant/accused submits that the
interim bail of the applicant/accused may be extended.

Copy of order dt. 18.07.2020 of this Court is annexed
alongwith the application.

Vide order dt. 13.07.2020, in W.P.(C) 3037/2020 titled as
Court On Its Own Motion Vs. State & Ors., the Hon'ble High Court
of Delhi has clarified that the order of extension of bail/interim

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27/08/2020.

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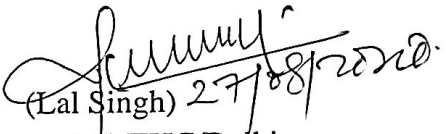
bail/Parole shall be applicable to all the under-trials/convicts, who are on bail/interim bail or Parole as on date irrespective of the fact that they were released on bail/interim bail or parole before or after 16.03.2020.

Vide above order dt. 13.07.2020, the Hon'ble High Court of Delhi has further extended the implementation of directions contained in order dt. 25.03.2020, 15.05.2020 and 15.06.2020 till 31.08.2020 with the same terms and conditions.

Thus, as such, in view of the above, the interim bail of the applicant/accused stands extended till 31.08.2020 in terms of above directions of the Hon'ble High Court of Delhi.

Thus, the present application is accordingly disposed of.

Copy of this order be sent to the concerned Jail Supdt. for information.


(Lal Singh) 27/08/2020
ASJ-05(W)/THC/Delhi
27.08.2020(P)

FIR No. 473/2019
PS Paschim Vihar West
U/s 307/34 IPC & 25/27/54/59 Arms Act
State Vs. Aakash Chouhan

27.08.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.
Sh. Avdesh Sharma, Ld. Counsel for the applicant/
accused through VC.

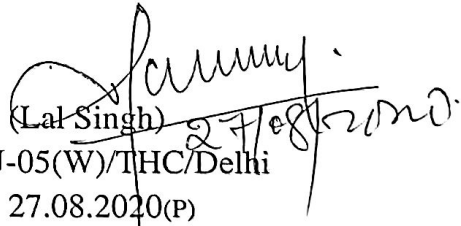
This application u/s 439 Cr.P.C. has been filed on behalf of the applicant/accused for extension of interim bail as granted to the applicant/accused.

Reply to the above application has been received on behalf of ASI Anil Kumar, PS Paschim Vihar West.

Alongwith the application, copy of order dt. 31.07.2020 of this Court has also been annexed. As per order dt. 31.07.2020, the interim bail of the applicant/accused is already extended till 31.08.2020.

Ld. Counsel for the applicant/accused requested to keep pending this application and also requested to adjourn the matter for 01.09.2020.

Accordingly, put up on 01.09.2020 for consideration.


(Lal Singh) 27/8/2020
ASJ-05(W)/THC/Delhi
27.08.2020(P)

FIR No. 278/2018
PS ~~Moti Nagar~~ *Haridwar*
U/s 392/395/397/412/120B/34 IPC
State Vs. Dharmender @ Rahul

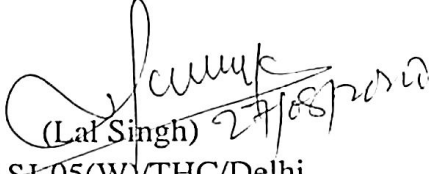
27.08.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.
Sh. Nishant Shaiva, Ld. Counsel for the applicant/accused
through VC.

This application u/s 439 Cr.P.C. as filed on behalf of the
applicant/accused for grant of regular bail, is listed today for further
arguments.

Further arguments heard and concluded.

Put up on 02.09.2020 for orders.


(Lal Singh) 27/08/2020
ASJ-05(W)/THC/Delhi
27.08.2020(P)

FIR No. 278/2018

PS Moti-Nagar *Nangli jmuu*

U/s 392/395/397/412/120B/34 IPC

State Vs. Naresh @ Lambu

27.08.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.
Sh. Nishant Shaiva, Ld. Counsel for the applicant/accused
through VC.

This application u/s 439 Cr.P.C. as filed on behalf of the
applicant/accused for grant of regular bail, is listed today for further
arguments.

Further arguments heard & concluded.

Put up on 02.09.2020 for orders.

(Lal Singh)
ASJ-05(W)/THC/Delhi
27.08.2020(P)